

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 06/15 of NC-VI dated 19.6.2014 held on 30.6.2014

Meeting No. 06/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 30.6.2014 under the Chairmanship of Sh. S.K.Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy.I.A	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	215 Case No.:1/13/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00075/AM14/	RLA File :29/24/040/00003/AM04/	Lic.No/Date:2910022187 06.08.2013	Deferred
	It was noted that firm has furnished information vide e mail dated 16.6.2014 to MSME (Mechanical Division) and to this office as well . Committee decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 14.08.2014			

2	216 Case No.:3/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00099/AM14/	RLA File :29/24/040/00005/AM14/	Lic.No/Date:2910022444 27.08.2013	Deferred
	It was noted that firm has furnished information vide e mail dated 16.6.2014 to MSME (Mechanical Division) and to this office as well . Committee decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 14.08.2014			

3	217 Case No.:3/26/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status: Deferred
	HQ File :01/85/050/00164/AM14/	RLA File :03/95/040/00807/AM14/	Lic.No/Date:0310771062 19.02.2014	
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 14.08.2014			

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

4	218 Case No.:4/24/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status: Deferred
	HQ File :01/85/050/00150/AM14/	RLA File :03/95/040/00776/AM14/	Lic.No/Date:0310765255 09.01.2014	
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 14.08.2014				

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Case No.:13/7/85-ALC3/2013

Party Name:JEWEL
CONSUMER CARE P LTD

Meet No/Date:6/85-
ALC3/2014
19.06.2014

Status:

HQ File :01/85/050/00050/AM14/

RLA File
:34/24/040/00009/AM14/

Lic.No/Date:3410036725
26.04.2013

Approved

Committee noted the information furnished by the firm vide their letter dated 30.5.2014 And decided to approve the norms as per the written comments furnished by Department of C&PC vide O.M No. 46011/68/2009-PC-II dated 24.2.2014 as under :-

Export Item	Qty.	Import Item	Qty.
Tooth Brushes (one set consisting of one no. of Toy Sandmam & Two no. of Tooth Brushes.)	1 Set	1. Relevant Toy Sandmam	Net to Net with accountability clause.
		2.Polypropylene Granules	1.05 kg/ kg content in the export product
		3.Thermoplastic Elastomer	1.05 kg/ kg content in the export product
		4.Relevant Nylon-612 Monofilament	1.05 kg/ kg content in the export product
		5.Relevant packing material	As per policy governing packing material.

RA may take consequential action as per policy / procedure.

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Case No.:15/7/85-ALC3/2013

Party Name:JEWEL CONSUMER CARE P LTD

Meet No/Date:6/85-ALC3/2014
19.06.2014

Status:

HQ File :01/85/050/00052/AM14/

RLA File :34/24/040/00015/AM14/

Lic.No/Date:3410036726
26.04.2013

Approved

Committee noted the information furnished by the firm vide their letter dated 30.5.2014 And decided to approve the norms as per the written comments furnished by Department of C&PC vide O.M No. 46011/68/2009-PC-II dated 24.2.2014 as under :-

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Export Item	Qty.	Import Item	Qty.
Tooth Brushes- Frisco dent Inter dental Mundpflegeset	1 Box	1.Relevant Interdental Brush Head	Net + 5 % Wastage
		2. .Relevant Interdental Brush with Cap	Net + 2 % Wastage
		3. Polypropylene Granules	1.04 kg/ kg content in the export product
		4.Thermoplastic Elastomer	1.04 kg/ kg content in the export product

RA may take consequential action as per policy / procedure

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रूप महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Director General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

12	226 Case No.:1/19/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00117/AM14/	RLA File :03/94/040/00595/AM14/	Lic.No/Date:0310752759 08.10.2013	Deferred
It was decided to remind firm to furnish their reply. The case was deferred and to be placed before the committee on 14.08.2014				

13	227 Case No.:9/26/85-ALC3/2013	Party Name:INDIRA FOODS,	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00170/AM14/	RLA File :07/24/040/00331/AM14/	Lic.No/Date:0710101187 08.01.2014	Deferred
It was noted that information called from the firm vide letter dated 27.5.2014 is not received. Committee decided to remind the firm to furnish requisite information. The case was deferred and to be placed before the Committee on 14.08.2014				

14	228 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Deferred
It was noted that firm has furnished information. Committee decided to remind MSME (food) to expedite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

15	229 Case No.:9/21/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00140/AM14/	RLA File :02/24/040/00108/AM14/	Lic.No/Date:0210195654 29.10.2013	Deferred
It was decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before the Committee on 14.08.2014				

	230 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
It was decided to remind the firm to furnish clarification sought by Department of Electronics vide their letter 17(6)/2013 /IPHW dated 12.6.2014. The case was deferred and to be placed before the Committee on 14.08.2014				

17	231 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
It was noted that firm has already furnished information to MSME (FOOD) vide their letter dated 18.4.2014. Committee decided to remind MSME (Food) to expedite the requisite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

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उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
छत्तीस भवन, नई दिल्ली
Chattis Bhawan, New Delhi

18	232 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
It was noted that firm has furnished information to MFPI under intimation to this office vide their letter dated 10.6.2014. Committee decided to remind MFPI to expedite the requisite comments. The case was deferred and to be placed before the committee on 14.08.2014				

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19	233 Case No.:2/23/85-ALC3/2013	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00146/AM14/	RLA File :08/24/040/00373/AM13/	Lic.No/Date:0810117880 28.01.2013	Deferred
It was noted that hard copy of application not received. Committee decided to remind RA Ahmedabad to furnish hard copy of application without any further delay. The case was deferred and to be placed before the Committee on 30.7.2014.				

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20	234 Case No.:1/23/85-ALC3/2013	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00145/AM14/	RLA File :09/24/040/00532/AM14/	Lic.No/Date:0910059031 24.01.2014	Deferred
Hard copy of application not received from RA Hyderabad despite two reminders. It was decided to remind RA concerned to furnish hard copy of application and on receipt of the same it may be refer to Dept. of C&PC for their comments,. The case was deferred and to be placed before the Committee on 14.08.2014				

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21	235 Case No.:5/20/85-ALC3/2013	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00124/AM14/	RLA File :13/24/040/00032/AM14/	Lic.No/Date:1310044938 28.10.2013	Deferred
It was noted that information furnished by the firm forwarded to MSME (G&C) vide this office letter dated 9.4.2014. Committee decided to request Addl. Development Commissioner (MSME) from Chairman to expedite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

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22	236 Case No.:8/3/85-ALC3/2014	Party Name:CHIPITA INDIA PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00025/AM15/	RLA File :03/94/040/01035/AM14/	Lic.No/Date:0310775540 24.03.2014	Defer red
It was decided to forward the information furnished by the firm vide their letter dated 11.6.2014 alongwith application with samples of export product furnished by the firm to MFPI to furnish their comments. The case was deferred and to be placed before the committee on 14.08.2014.				

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11/11/14
श्रीमान विभवगुप्ता सिन्हा
 उपा. निदेशक निदेश व्यापार
 Dy. Director General of Foreign Trade
 निदेश व्यापार महासिंहालय
 Directorate General of Foreign Trade
 भारत सरकार/Department of Commerce
 प्लॉट नं. 1, नई दिल्ली
 Vasant Vihar, New Delhi

23	237 Case No.:8/3/85-ALC3/2014	From Association of sodium Hydrosulphite Manufacturers	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/171/009/AM13/	Sub-Review of SION E-79 &E-106AS sodium Hydrosulphite allowed under the above SION as input is not being used as raw material by manufacturers of export product under E-79 for White Sugar and E-106 for Raw Sugar and disallow import of SHS against the above SION		Defer red
	It was noted that information called for Directorate of Sugar vide letter dated 10.3.2014 , 27.3.2014 & 8.5.2014 has not been received so far. Committee decided to remind again Directorate of Sugar to furnish the requisite information. The case was deferred and to be placed before the Committee on 14.08.2014.			

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24	238 Case No.:9/3/85-ALC3/2014	Party Name:SEASAGA ENTERPRISES PVT LTD	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00026/AM15/	RLA File :03/95/040/00010/AM15/	Lic.No/Date:0310776902 03.04.2014	Deferred
	. Committee decided to remind MSME (Food) to expedite comments . The case was deferred and to be placed before the Committee on 14.08.2014			

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25	239 Case No.:10/3/85-ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00027/AM15/	RLA File :03/95/040/01024/AM14/	Lic.No/Date:0310776251 28.03.2014	Deferred
	It was noted that information called for from the firm is awaited. Committee decided to remind firm to furnish requisite information . The case was deferred and to be placed before the Committee on 14.08.2014			

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26	240 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
	It was deeded to forward the information furnished by the firm vide their letter dated 3.6.2014 to MFPI with request to expedite their comments.. The case was deferred and to be placed before the Committee on 14.08.2014			

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27	240 Case No.:6/26/85-ALC3/2013	Party Name: M/s New by Teas Overseas Pvt. Ltd	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/0162/180/AM13	RLA File :02/24/40//0052//AM13	Lic.No/Date:0210178765 dated 20.6.2012	Deferred
	Committee decide to remind PC-4 section to furnish their reply on general product group : 9999" which is not available in ITC HS book.			

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उप निदेशक निदेश
Dy. Director General of Foreign
विदेश व्यापार निदेशक
Directorate General of Foreign
वणिज्य विभाग/Department of
अन्तराष्ट्रीय व्यापार
Ministry of External Affairs

28	242 Case No.:11/26/85-ALC3/2013	Party Name:MANGLAM ARTS	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101 14.02.2014	Deferred
	It was decided to remind MSME (Hosiery) to expedite comments . The case was deferred and to be placed before the Committee on 14.08.2014			

29	243 Case No.:9/14/85-ALC3/2013	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00093/AM14/	RLA File :09/24/040/00186/AM14/	Lic.No/Date:0910056925 26.07.2013	Approved
	As per written comments furnished by MFPI vide their letter no. 4(23)/2013 –DGFT dated 30.6.2014 export product description to be changed to "Chocolate Wafers" to account for Cocoa powder which is an item of import. Accordingly, Committee approved the ad-hoc input output norms as under			

Export Item	Qty. in kg	Import Item	Qty. in KG
Chocolate Wafers	100000.00 kg (One lakh Kg)	1. Wheat flour	42000.00
		2.Cane sugar	26000.00
		3.Fractionated Vegetable Fat	16000.00
		4.Lecithin	67.00
		5.Sodium Bi- Carbonate	15.00
		6.Common salt	15.00
		7.Sodium Meta Bi- Sulphate	15.00
		8.Maize Starch	9000.00
		9.Malic ACID	10.00
		10.Relevant food colours	10.00
		11.Ethyl Vanillin (Food flavour)	15.00
		12.Cocoa powder	750.00
		13.HDPE/PP/Granules Film Grade	As per policy governing packing material
		14. Paper and paper Board.	As per policy governing packing material

RA may take consequential action as per policy / procedure.

30	244 Case No.:1/6/85-ALC3/2014	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status
	HQ File :01/85/050/00029/AM15/	RLA File :02/24/040/00024/AM15/	Lic.No/Date:0210203833 05.06.2014	Deferred
	It was decided to request RA to furnish the hard copy of the application. The case was deferred and to be placed before the Committee on 14.08.2014			

31	245 Case No.:1/6/85-ALC3/2014	From :MPEZ Nestle India Ltd.-an EOU unit	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status
	HQ File :01/85/162/00176/AM13/	Sub:-Fixation of wastage norms for export product "Rooibos Instant Tea"		Rejected
	Committee decided to reject the case as despite several reminders no reply received from the firm . RA to take consequential action under intimation to DGFT.			

योगेंद्र सिंह/YOGINDER SINGH
 सचिव, वाणिज्य विभाग
 Dy. Director, General of Foreign Trade
 विदेशी व्यापार, वाणिज्य विभाग
 Dy. Director, General of Foreign Trade
 भारत सरकार, वाणिज्य विभाग
 Ministry of Commerce
 (नया, नई दिल्ली)
 New Delhi, New Delhi

32	246 Case No.:7/26/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00168/AM14/	RLA File :10/24/040/00065/AM14/	Lic.No/Date:1010056650 27.01.2014	Deferred
It was decided to remind MFPI to expedite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

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33	247 Case No.:6/6/85-ALC3/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status
	HQ File :01/85/050/00034/AM15/	RLA File :02/24/040/00152/AM14/	Lic.No/Date:0210203104 08.05.2014	Deferred
It was decided to remind MSME (Mechanical division) to expedite comments The case was deferred and to be placed before the Committee on 14.08.2014				

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34	248 Case No.:4/6/85-ALC3/2014	Party Name:FRESH & HONEST CAFE LTD	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00032/AM15/	RLA File :04/24/040/00038/AM15/	Lic.No/Date:0410158149 23.05.2014	Deferred
Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

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35	249 Case No.:5/6/85-ALC3/2014	Party Name:FRESH & HONEST CAFE LTD	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00033/AM15/	RLA File :04/24/040/00039/AM15/	Lic.No/Date:0410158150 23.05.2014	Deferred
Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

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36	250 Case No.:3/6/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00031/AM15/	RLA File :56/24/040/00049/AM14/	Lic.No/Date:5610003847 13.03.2014	Deferred
Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before the Committee on 14.08.2014				

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उप महासिनेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासिनेशक
Directorate General of Foreign Trade
कमिश्नरिया/Department of Commerce
एज्योरा भवन, नई दिल्ली
Ajay Singh, New Delhi

37	251 Case No.:2/6/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/050/00030/AM15/	RLA File :56/24/040/00052/AM14/	Lic.No/Date:5610003929 25.03.2014	Deferred
Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before the committee on 14.08.2014				

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38	252 Case No.:2/6/85-ALC3/2014	Party Name:M/s Western India Cashew Co. Pvt . Ltd,	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/162/039/AM15/	RLA File :32/24/040/148/AM14/		Deferred
Sub:-Request for consideration of application filed at RA (Coimbatore) under para 4.7 into 4.4.2 for export of roasted & salted cashew packed in consumer pack against import item Cashew kernel whole s and packing material				
It was noted from the application that indigenous edible oil 26000.00 kg is used in export product , to that extent export quantity should be adjusted. Further, the quantity of salt to be used in export product is not indicated . Committee decided to ask the firm to clarify on the above matter. The case was deferred and to be placed before the Committee on receipt of information from the firm				

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38(A)	253 Case No.:2/6/85-ALC3/2014	Party Name:M/s Western India Cashew Co. Pvt . Ltd,	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/162/039/AM15/	RLA File :32/24/040/019/AM14/		Approved
Sub:-Request for consideration of application filed at RA (Coimbatore) under para 4.7 into 4.4.2 for export of Steam sterilized Cashew kernels broken against import item Cashew kernels broken.				
Committee decided to approve the ad-hoc norms on net to net basis with accountability clause under para 4.4.2 as under :-				
Export Item		Qty.	Import Item	Qty.
Steam sterilized Cashew Kernels broken		158760.00 kgs	Cashew Kernels Broken	158760.00Kgs. with accountability clause
RA may take consequential action as per policy / procedure				

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योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

39	254 Case No.:2/6/85-ALC3/2014	Party Name:M/s Dabur India Ltd.	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/162/023/AM15/	RLA File : 1.05/25/40/636/AM 12 2.05/25/40/281/AM13 3.05/25/40/123/AM14		Approved
	Sub:-Request for modification in list of import items against following 3 Advance Authorisations No.0510323478 dated 30.4.2012 ,0510350304 dated 26,3,2013 and 0510363215dated 21.8.2013 obtained as per SION K- 125 by the firm according to which firm to import " Coconut oil in SHIP HOLD (FFA3% to 6%)" requested to allow import of same item in ' Flexi bags 20 MT each' in place of Ship hold			
	Committee discussed the case and noted that the request of the firm does not involve any change in import item and quantity thereof .The applicant only wants the product to be imported in flexi bags of 20 MT each in place of Ship hold allowed under SION No K-125. Committee found the request acceptable . However, since it involved modification of description of SION (Flexi bag in place of Ship hold). It was decided to place the matter before DGFT for approval.			



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40	255 Case No.:2/6/85-ALC3/2014	Party Name: M/s Compact India Pvt. Ltd.	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/50/094/AM14 01/85/50/014/AM14 01/85/50/056/AM14	RLA File : 1.05/23/40/247/AM 14 2.05/23/40510/AM13 3.05/23/40/123/AM14		Approved
	Sub:-Request of the firm to delete word paste between the export item description 2&3 i. e between eeZee RUSF and eeZee CUP and change in nomenclature of import item from Roasted peanut kernel to Roasted ground nut Kernel against Advance Authorisation nos. 0510365176 dated. 11.9.2013, 0510348512 dated.08.3.2013 and 0510357231 dated 17.6.2013			
	Committee consulted the representative of MFPI present in the meeting and decided to accept the request of the firm for removal of word "paste " in description of export item no 2 & 3. Rest of the decision taken by NC in Meeting no 19 dated 12.12.2013 will remain unchanged.			
	The second request of the firm for change in nomenclature of import item from Peanut to Groundnut was not found acceptable .			
	RA may take consequential action as per policy / procedure			

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41	256 Case No.:2/6/85-ALC3/2014	Party Name: M/s Karamhans Foods Pvt. Ltd.	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/162/049/AM15	RLA File : 18/24/40/0001/AM 14		Deferred
	Fixation of norms in terms of para 4.4.2 of HBP Vol. I for export product "Shelled Walnut"			
	Committee decided to remind MSME (FOOD)to expedite comments . The case was deferred and to be placed before next norms Committee meeting to be held on 30.7.2014.			

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योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1/11/14

42	257 Case No.:2/6/85-ALC3/2014	From – Commissioner of customs (Import) Raigad.	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/162/104/AM14	Sub – Clarification with respect to use of Saffron as Food flavour in the manufacture of Biscuits and confectionery product –reg.		Deferred
	Committee decided to remind MFPI to expedite comments. The case was deferred and to be placed before the Committee meeting to be held on 14.08.2014			

43	258 Case No.:2/6/85-ALC3/2014	Party Name: M/s Good –Day Foods Ltd	Meet No/Date:6/85-ALC3/2014 19.06.2014	Status:
	HQ File :01/85/50/023/AM10	RLA File : 18/24/40/0001/AM 14		Approved
	Enhancement of ad-hoc norms against Advance Authorisation no 00310518965 dated 07.5.2009 for export product Ghee (clarified butter)			
	Committee decided to revise the ad-hoc norms as per the written comments furnished by MFPI vide their letter no. 4 (4)/2014 –DGFT dated 23.6.2014 as under			
	Exported Item	Qty.	Import Item	Qty.
	Ghee (clarified Butter)	73.00MT	1.Butter	85.88 MT
			2.Packing material	As per policy governing packing material.
RA may take consequential action as per policy / procedure.				

44	259 Case No.:2/6/85-ALC3/2014	Party Name: M/s GlaxoSmithKline (GSK)Consumer Health care Ltd. (Gurgaon)	Meet No/Date:6/85- ALC3/2014 19.06.2014	Status:
	HQ File :01/85/171/128/AM14	Sub:- Fixation of Standard Input – output Norms (SION) for the export product “Malt Milk Food “		Deferred
	Committee decided to remind APEDA to furnish consumption / production data . In the meantime, MFPI may examine the issue from technical angle. The case was deferred and to be placed before the committee on14.8.2014.			

योगेंद्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi